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RP-1538-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 4^{th} OF NOVEMBER, 2025

REVIEW PETITION No. 1538 of 2025

NIRMAL LOHIYA Versus SMT MUKTA AGRAWAL

Appearance:
Shri D.K. Upadhyay - Advocate for the petitioner.

<u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

By this review petition, petitioner seeks to bring on record a typographical error in order dated 03.01.2024.

I.A. No.17960/2025.

Since, this is a correction of a clerical typographical error in the impugned order, no limitation would be applicable.

Consequently, the application is disposed of.

Learned counsel for the petitioner submits that petitioner had earlier filed an application under Section 152 of CPC for modification/clarification of order dated 03.01.2024. He submits that he was advised by the Registry to file a review petition rather than an application under Section 152 of CPC.

The contention of the petitioner is that while allowing the MCC



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No.17/2018 by order dated 03.01.2024, on account of a typographical error the number of the First Appeal that was restored has been mentioned as F.A. No.248/2023. He submits that the MCC was filed for restoration of F.A. No.248/2003 and clearly the same is a typographical error.

We note that petition filed by the petitioner sought restoration of F.A. No.248/2003. However, in the order, number has been mentioned as F.A. No.248/2023, which is clearly a typographical error.

Consequently, the order dated 03.01.2024 is corrected.

The F.A. No.248/2023 in the said order at various places shall be read as F.A. No.248/2003.

Copy of this order be placed in the record of F.A. No.248/2003.

The petition is also disposed of in the above terms.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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